

श्रीमती जया बच्चन: सर, इसके लिए एक फॉर्म दे दिया जाए।

MR. CHAIRMAN: There can be a form also. We can think about it. मैंने आपका suggestion नोट कर लिया है।

Deadline of linking of Aadhaar card with mobile phone numbers

SHRIMATI SHANTA CHHETRI (West Bengal): Thank you, Sir, for allowing me to speak on this issue.

Sir, my submission is directed to the Government of India, Ministry of Electronics and Information Technology. I am pleased to bring it to the notice of the august House that grave inconvenience and difficulties are being faced by the public in general with repeated deadlines of linking Aadhaar with mobile phone numbers. The Supreme Court has already stated that all Indians enjoy a fundamental right to privacy, a right that is protected under Article 21 of the Constitution. The landmark judgement in Kesavananda Bharati case states that the basic structure of the Constitution cannot be altered or destroyed by any constitutional amendment Act passed by the legislature. Not only that, the hon. Supreme Court Bench headed by the Chief Justice of India clarified that it had not ordered mandatory linkage of mobile phone numbers with Aadhaar and said the Government misinterpreted it. My question to the hon. Minister, through you, Sir, is this. What explanation does it have for this misinterpretation of hon. Supreme Court judgement which led to unending inconvenience to the public? I want to know whether the Government is still going to push forward with Aadhaar-mobile linking deadlines. And what is the Government's stand on the Fundamental Right to privacy under Article 21, as the basic structure of the Constitution cannot be touched? After all, the Government has taken oath to protect and defend the Constitution and not to alter it. Thank you, Sir.

MS. DOLA SEN (West Bengal): Sir, I associate myself with the mention made by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the mention made by the hon. Member.

SHRI SUBHASISH CHAKRABORTY (West Bengal): Sir, I also associate myself with the mention made by the hon. Member.

SHRI RITABRATA BANERJEE (West Bengal): Sir, I also associate myself with the mention made by the hon. Member.